civil posts/services under the Central Government is also followed by the Municipal Corporation of Delhi.

(b) No, Sir.

(c) Does not arise.

(d) The Corporation has placed a requisition on the Delhi Subordinate Services Selection Board for selecting candidates for appointment against vacancies reserved for Scheduled Tribes candidates.

Arrests under POTA

†4226. SHRI JAYANTILAL BAROT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of persons arrested under Prevention of Terrorist Act (POTA) in the country, so far, Stale-wise;

(b) the total number of persons against whom the charge-sheet has been filed so far, amongst those arrested under POTA in the country, State-wise including in January;

(c) the number of persons against whom charge-sheet is not proposed to be filed, State-wise; and

(d) whether there is any person arrested in the country under POTA against whom charges have been withdrawn, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) to (d) Since law and order is a State subject, implementation of POTA, 2002 is primarily the responsibility of the State Government/UT Administrations. The details of cases registered, persons arrested, charge-sheets filed, cases withdrawn etc. under the POTA, 2002 in various States/UTs of the country are not centrally maintained in this Ministry.

Survey of people killed as witch and demon

†4227. SHRIMATI SAROJ DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any survey to find out number of women and men killed by labelling them as "witch" and "demon" respectively during the last two years;

[†] Original notice of the question was received in Hindi.